

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1208**  
ANSWERED ON 09.02.2017

**LAND ACQUISITION FOR POLAVARAM PROJECT**

1208. SHRI GUTHA SUKENDER REDDY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has received any representations from certain quarters against forcible land acquisition made for Polvaram Project ;
- (b) if so, the details thereof;
- (c) whether any efforts have been made by Polavaram Project Authority to inquire into the matter, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has any proposal to address the issue in a time bound manner, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(Dr. SANJEEV KUMAR BALYAN):

(a)to (d) Polavaram Project Authority (PPA) has intimated that the representations regarding land acquisition are received from time to time and generally pertain to the cost for land acquisition. As the Rehabilitation and Resettlement (R&R) works for the Polavaram irrigation project are looked after by the Government of Andhra Pradesh, such representations are sent to them for appropriate action. . .

As informed by the State Government, following mechanism has been established to review and monitor the implementation of R&R works.

I. Implementation of R&R Plan

i) At District Level :

Under the provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (RFCTLARR) Act, 2013, District Collectors of concerned districts have been appointed as appropriate Government Authority, who is responsible for ascertaining the legitimacy and bonafide purpose for the proposed land acquisition and notifies the details of land to be acquired as prescribed in the Act. In case of involuntary displacement of persons due to acquisition of land, project administrators have been appointed.

ii) At State Level

Under the provisions of the above Act, Commissioner (R&R), Andhra Pradesh has been appointed for proper implementation of the R&R plans. Further, a State-level Monitoring Committee for R&R has also been constituted.

## II. Grievance redressal

Public Administrators of East and West Godawari are the Chairman of Grievance Redressal Cells at the District level and Commissioner (R&R), Andhra Pradesh is Appellate Authority at the State level.

The Government of Andhra Pradesh has informed that they are committed to rehabilitate the PAFs/PDFs as per R & R package keeping in view of the provisions of constitutional rights under schedule areas and PESA Act 1996. The acquisition of land is compulsory in nature, having regard to the public purpose. Few awardees who were not vacating their structures which were acquired and compensated, have been relocated by the State Administration, well within the statutory frame work and the rules governing the field.

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